GOVERNMENT OF INDIA COAL LOK SABHA

UNSTARRED QUESTION NO:5026 ANSWERED ON:23.04.2015 RE ALLOTMENT OF COAL BLOCKS Singh Shri Abhishek

Will the Minister of COAL be pleased to state:

- (a) the details of coal blocks re-allotted out of the 204 coal blocks cancelled by the Supreme Court, State-wise;
- (b) if so, whether any time limit has been fixed for completing the allotment process of such coal blocks and if so, the time by which it is likely to be done; and
- (c) the details of the revenue likely to be generated from the coal blocks allotted so far?

Answer

MINISTER OF STATE(I/C) FOR COAL, POWER AND NEW & RENEWABLE ENERGY (SHRI PIYUSH GOYAL)

(a): Out of 204 coal blockscancelled by the Supreme Court, Government has so far allocated 67 coal mines through auction and allotment in the year 2015 in accordance with the provisions of Coal Mines (Special Provisions) Act, 2015 and the Rules made thereunder. State-wise details are as under:

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S.No. State No. of Coal Mines/Blocks
1. Chhattisgarh 14
2. Jharkhand 20
3. Madhya Pradesh 5
4. Maharashtra 9
5. Odisha 7
6. Telangana 1
7 West Bengal 11
Total 67
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One coal block namely, Ardhagram, where the successful bidder was declared, has been handed over to Designated Custodian in view of a Court Case.

- (b): No time limit has been fixed for completing the allocation process of these 204 coal blocks.
- (c): The estimated amount of revenue likely to be generated from the Auction/Allotment of these 67 Coal Mines/Blocks is Rs. 3,35,370 Crores approximately. In addition, the benefit to consumers in terms of reduction of electricity tariffs is likely to be about Rs. 69310.97 Crores.